

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4827
ANSWERED ON:22.12.2014
ISSUE OF LICENCE AND FITNESS TO AIRCRAFT
Premachandran Shri N.K.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the existing criteria for issue of licence and fitness for aircraft to operate a flight in the country;
- (b) whether it has come to the notice of the Government that certain aircraft are operating flights without required certificates; and
- (c) if so, the details thereof along with the action taken by the Government in this regard?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Dr. Mahesh Sharma)

- (a) The detailed requirements regarding registration, nationality and registration marks and condition to be complied by an aircraft in flight are provided in Rule 5 and Rule 15 of Aircraft Rules, 1937.
- (b) No, Madam.
- (c) Not applicable in view of (b) above.